



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
 PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ	2018 സെപ്റ്റംബർ 18 18th September 2018	നമ്പർ No.	} 37
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B4(A)-31736/2014. *3rd September 2018.*

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the High Court of Kerala hereby:

- (i) Appoints Sri G. Baby, A. G. Bhavanam, Meenath Ward, Vallikunnam P. O., Alappuzha as Honorary Special Judicial Magistrate of Second Class (Railways), Kollam, for a period of one year with effect from the date he assumes charge;
- (ii) Confers upon the said Sri G. Baby, all the powers conferred upon a Magistrate of the First Class under the said code in respect of all cases of persons travelling without a proper pass or ticket over any part of the Southern Railway within the districts of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the district of Eranakulam which lies to the south of and inclusive of Ernakulam Junction and Cochin Harbour terminus or commission of any offence mentioned hereunder, over any part of the said Railways in the above said area, falling under Sections 137 to 139, 141 and 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of

the Indian Railways Act, 1989 (Central Act 24 of 1989);

- (iii) Further confers upon him, under Section 261 of the said Code, the power to try summarily the offences set out herein above.

By order,

K. HARIPAL,
 Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1(A)-38766/2018. *5th September 2018.*

By virtue of the powers conferred by Sub Section (1) of Section 32 of the Bureau of Indian Standards Act, 2016, the High Court of Kerala hereby specially empowers all Judicial Magistrates of the First Class and Chief Judicial Magistrates in the State to try offences punishable under the Bureau of Indian Standards Act, 2016 arising within the respective limits of their territorial Jurisdiction.

By order,

K. HARIPAL,
 Kochi-682 031. *Registrar (Subordinate Judiciary).*